

Member on the figure that she has given. But regard being had to the probable life of these temporary hutments it had been worked out and as a result of that calculation it is found that it will not be economical to instal these sanitary fittings in these tenements which are likely to last only for about three years or so. So far as the other question as to why I said that it is more costly is concerned, I cannot add to what I have already stated.

TEXTILE ENQUIRY COMMITTEE'S REPORT

*24. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have accepted any of the recommendations of the Textile Enquiry Committee; and

(b) if so, what are those recommendations?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) and (b). The Report of the Textile Enquiry Committee is still under the consideration of Government.

SHRI M. VALIULLA: May I know whether the copies are already printed and circulated?

SHRI N. KANUNGO: The report portion has been printed and circulated to Members of Parliament. The appendix portion has not been printed yet.

PROF. G. RANGA: What is the proposal of the Government, Sir: to come to a conclusion only after the State Governments' opinions are ascertained?

SHRI N. KANUNGO: Quite a number of State Governments have already given their opinions.

PROF. G. RANGA: Do the Government of India propose to wait until the Handloom Board and also the other Cottage Industries Boards which

have been constituted recently are also consulted about their views in regard to this Report?

SHRI N. KANUNGO: Copies of the Report have been supplied to all associations and their opinions are welcome.

श्री डी० नारायण : क्या मंत्री महोदय यह बतला सकेंगे कि एक जो यह सिफारिश है कि हैंडलूम्स को जल्दी से पावर लूम्स में बदल दिया जाय ? क्या इस सम्बन्ध में सरकार कोई नतीजे पर पहुँची है ?

श्री एन० कानूनगो : सरकार अभी तक किसी नतीजे पर नहीं पहुँची है । लेकिन कमेटी ने यह सिफारिश नहीं की है कि हैंडलूम्स को पावर लूम्स में बदल दिया जाय बल्कि यह कहा है कि उसकी मदद ली जानी चाहिये ।

SHRI C. P. PARIKH: Has any licence been given for the installation of automatic looms? And, if so, on what conditions?

SHRI N. KANUNGO: None has been given in the meantime.

श्री डी० नारायण : मैं यह जानना चाहता हूँ कि जो पावर लूम्स आज काम कर रहे हैं उनको क्यों बन्द किया जा रहा है ?

श्री एन० कानूनगो : पिछली लड़ाई के जमाने में सूत की कमी होने की वजह से पावर लूम्स बैठाने का हुक्म नहीं दिया जाता था । जो लोग बगैर हुक्म के बैठाने थे उनको बन्द करने का हक स्टेट गवर्नमेंटों को था ।

श्री डी० नारायण : आपने जो यह स्टेट गवर्नमेंटों को बन्द करने का हक बतलाया है, उसके अनुसार अब तक कितने पावर लूम्स बन्द किये गये हैं ।

श्री एन० कानूनगो : हमारे हिन्दुस्तान में ३० हजार से ज्यादा लूम्स नहीं हैं । इसमें कितने ही परमिशन से चल रहे हैं और कुछ बगैर परमिशन के ।

श्री आर० यू० अग्निभाज : क्या अब स्थिति ऐसी नहीं हो गई है कि फिर से लूमस शुरू किये जा सकें ?

श्री एन० कानुनगो : यह बात स्टैंट सरकारों को डिसाइड करनी है ।

SHRI T. S. PATTABIRAMAN: Sir, will this House be given an opportunity to discuss the Report before the Government comes to any conclusions on this matter?

SHRI N. KANUNGO: The House can, anybody can move a motion if they like.

SHRI BHUPESH GUPTA: It is not a question of anybody moving a motion.

MR. CHAIRMAN: One at a time. Mr. Kanungo is on his legs.

SHRI N. KANUNGO: When the Government comes to a decision, then it will be open to the House to revise it, remodel it or reject it.

SHRI T. S. PATTABIRAMAN: My question was whether this House will be given an opportunity to discuss the Report before the Government comes to any decisions. I do not want any *post mortem* examination.

SHRI N. KANUNGO: It will be subject to the approval of the House.

PROF. G. RANGA: And then come to the House after a decision? Why not Government be good enough to come to this House before they come to a decision, especially in view of the fact that great controversy has arisen over the recommendation which has been referred to by my hon. friend?

SHRI N. KANUNGO: The Report is before the House and Government will bring its decisions before the House. Then the House will be at liberty and, in fact, it is desirable that they should alter, modify or reject them.

(Shri Bhupesh Gupta rose.)

MR. CHAIRMAN: That will do. Next question.

PROGRAMME EVALUATION ORGANISATION

*25. SHRI M. VALIULLA: Will the Minister for PLANNING be pleased to state:

(a) the number of persons employed in Mysore State in Programme Evaluation Organisation;

(b) when the last report of the officer in charge of the Organisation was submitted, and

(c) what action Government have taken on that report?

THE DEPUTY MINISTER FOR PLANNING (SHRI S. N. MISHRA):

(a) Eight, including the Project Evaluation Officer and two Class IV employees;

(b) The last report submitted by the Officer in charge of the Programme Evaluation Organisation in Mysore related to the year ending September 1954. It was received in the Planning Commission on the 1st February 1955; and

(c) The report is being analysed in the Programme Evaluation Organisation of the Planning Commission.

SHRI M. VALIULLA: What are the headquarters of the Programme Evaluation Organisation in Mysore State?

SHRI S. N. MISHRA: I cannot give the exact location.

SHRI M. VALIULLA: Is this report dealing with all the community projects or only with those at the headquarters?

SHRI S. N. MISHRA: No, Sir. The Centre generally examines the individual projects. It may not cover the entire thing, so far as the community projects are concerned.

SHRI M. VALIULLA: But the hon. Minister knows that the report has